CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

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Nature and number of case ...

GENERAL INDEX

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Name of parties....

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the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

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Date

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

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1.	Index Papers	:- 1 +02
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3.	Any other orders	÷-
4.	Judgement	: 8/10
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Supervising Officer

Dealing Clerk

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Annexure - A CAT - 32

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD LALLAHABAD

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INDEX-SHEET

CAUSE TITLE Reg. T. A. 321 OF 1987. (T)

Name of the Parties Knipal Singh 2 athers

Versus

Union of India 2 cettress

Part A.B & C

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Annexure- B

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

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CERTIFICATE

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Dated: 131189
Countersigned

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Signature of the Dealing Assistant.

Section Officer/Court Officer.

ORDER SHEET

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

Ref NO 321 (7) OF 198

......VS...... SL NO of Date of ORDERS WITH SIGNATURE Office Notes as to action order order (if any) taken on order 5,988. No. Sitting Adj 1929.8.88 14.9.58 no. sitty soly to 4.10.88 pr/z 4 10 Hon. K. S. Puttaswang, v.c. Hon. A. John, A.M. Case called. The applicant and the learned coursel are absent. Respondents ley So: N. B. Sigh. This case has been loansferred by the Luckrow Beach of the AMARALOW High court. We consider it proper to call this case for further orders at Lucknow in our west sitting. Call this case at Lucknow or 6.10.88. A.M. Hone is present for the parties. The case is adjourned for 2 8-10.88 and in form the parters.

Office notes as to a tion (if any) taken on the SL. NO. of Date of ORDER WITH SIGNATURE order Order 20/x/80 Hon D. S. Misse, Any, Non. G.S. Sharma, Try For orders see our orders of date passed on the main perition. 10



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T.A. HO. 321/87 (T)

Kriepal Singh 2 ors.
Union of India 2 ors

अपील निर्देश आवेदन रिजस्टर में सं०

No. in Reference Application Register

अपील अनिकरण Appellate Tribunal

अपीलार्थी आवेदक

Appellant Applicant

अपीलार्थी आवैदक द्वारा

बनाम

प्रत्यर्थी

Applicant Applicant

Vs.

Respondent

प्रत्यर्थी द्वारा Respondent

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संक्षिप्त आदेश, निर्देश देते हुए, यदि आवश्यक हो Brief order, mentioning reference, if necessary पालन कैसे हुआ और पालन करने की तारीख How complied with and date of compliance

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IN THE CENTRAL ADMINISTRATIONE TRIBUNAL

....Vs....

ALLAHABAD

ALLAHABAD

Of 198.

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In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

Petition under Article 226 of the Constitution of India

Writ Petition No. of 1978

1. Kripal Singh, aged about 52 years, son of late

S. Hukum Singh, resident of Hukum Nivas, Bahadur Khera, Singarnagar, Lucknow-5

2. S. Gurbachan Singh, aged about 52 years, son of late S. Bhagat Singh, resident of 114/3, Chandra Nagar, Alambagh, Lucknow

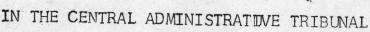
3. Ved Prakash Tewari, aged about 51 years, son of late Dr. Dharam Chand Tewari, resident of Quarter no. H-2/5. Balda Road Colony, Nishatganj, Lucknow,

4. Shyamji Varma, aged about 40 years, son of Sri Mangla Prasad Varma, resident of G-45/6, Paper

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ORDER SHEET



ALLAHABAD

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Of 198

Vs.

Sl.No. of Date of ORDERS WITH SIGNATURE Office Notes as order order to action (ifany taken on order 162.88 Deputy Registran Tr behalf of applicant Reply has also not been filed by The nespendents. Isone fresh outrees to the applicant as well as to his counsel appeare in the Styl Count. Port up on 25.3.88 Hother's suit the applicant through their Counselfier 3.3. 8 8 mg neso post 1 ASON 18/2 25.3.00 D-61 Put up on 12 4 dd whele monies usuis have been ochumn or mil office report Houndeliver dreged cover has been return back . No one is appear from pastes. हिर्मारिष्ठ

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In the Hon' ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

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4. Shyamji Varma, aged about 40 years, son of Sri Mangla Prasad Varma, resident of C-45/6, Paper

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In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

Application for interim relief

C.M.Application No. (w) of 1978

Writ Petition No. 257/of 1978

Kripal Singh and akhara, aged about 52 years, son of late S. Hukum Singh, resident of Hukum Nivas, Bahadur Khera, Singarnagar, Lucknow-5

- 2. S. Gurbachan Singh, aged about 52 years, son of late S.Bhagat Singh, resident of 114/3, Chandra Nagar, Alambagh, Lucknow.
- 3. Ved Prakash Tewari, aged about 51 years, son of late Dr. Dharam Chnnd Tewari, resident of Quarter no. H-2/5, Balda Road Colony, Nishatganj, Lucknow.
- 4. Shyamji Varma, aged about 40 years, son of Sri Mangla Prasad Varma, resident of C-45/6, Paper Mill Colony, Lucknow.
- 5. Deo Narain Tripathi, aged about 46 years, son of Sri Sheo Shanker Tripathi, resident of 554/37-G/26,

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Mill Colony, Lucknow

5. Deo Narain Tripathi, aged about 46 years, son of Sri Sheo Shanker Tripathi, resident of 554/37-G/26 Pava Puri, Alambagh, Lucknow

Petitioners

Versus

1. The Union of India through the Secretary, Ministry of Defence, Government of India, New Delhi

2. The Director of Medical Services, Army Headquarters, Defence Headquarters post office, New Delhi

3. The Officer Incharge Records, Army Medical Corps, Lucknow - 2

4. Chandrapal, aged about 39 years, at present working as Upper Division Clerk, Record Office, Army Medical Corps, Lucknow

Opp-parties

This humble petition of the petitioners abovenamed most respectfully showeth:-

- 1. That the petitioners and the opposite-party no.4 are at present working as Upper Division Clerks in the Records Office, Army Medical Corps, Lucknow.
- 2. That the respective dates of appointment as

 Lower Division Clerk and the date of promotion as



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In the Hon' ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

Writ Petition No. of 1978

Kripal Singh and others

--Petitioners

versus

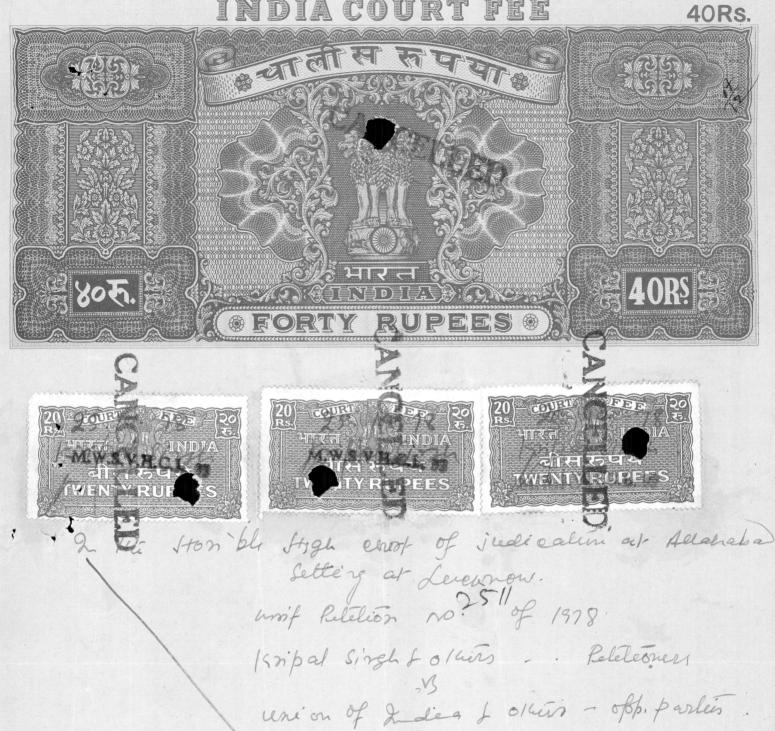
Union of India and others

--Opp-parties

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5.	Paeseer			22.

INDIA COURT FEE



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as Upper Division Clerk of the petitioner as also of opposite-party no.4 are being given her eund er: -

Date of appointment as Lower Division Clerk	Date of promo- tion as Upper Division Clerk
9.12.1942	26.8.1964
20.1.1947	26.8.1964
6.12.19 4 8	26.8.1964
2.5.1960	1.12.1969
7.5.1960	1.12.1969
8-3-1961	28.12.1971
	9.12.1942 20.1.1947 6.12.1948 2.5.1960 7.5.1960

3. That the opposite-party no.4 is very much junior to the petitioners in the cadre of Upper Division Clerks and was also junior to them in the cadre of Lower Division Clarks, seniority in both the cadres being assigned onthe basis of the date of appointment/promotion.

4. That in the seniority list of Upper Division clerks of the Army Medical Corps (Records) , Lucknow, the seniority position of the petitioners and the opposite-party no.4 is as follows:-

Petitioner no.	Seniority position serial no.
1 2 3 4 5 Opp-party no.4	1 3 6 15 16 23

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Upper Division Clerks above the petitioner no.1 have already been promoted to the post of Office Superintendent Grade II which is the next above post to that of Upper Division Clerks. One Sri Satyapal who ranked just above the petitioner no.1 in the seniority list of Upper Division clerks of the said office has been promoted to the said post of Office Superintendent, Grade II with effect from 26.5.1978.

5. That as indicated in the earlier part of the petition the next above post to that of Upper Division Clerk is that of Office Superintendent, Gr. II. In exercise of powers conferred by proviso to Article 309 of the constitution of India the President of India made rules called the Ministry of Defence Group 'C' (Office Superintendent Grade I and Office Superintendent Grade II Posts) Recruitment Rules, 1977 and the said rules came into force on 25.6.1977, the date of their publication in the Gazette of India. In the said rules the post of Office Superintendents Gr. II has been classified as Civilians in Defence Services Group 'C' Non-Gazetted Ministerial in the pay scale of Rs. 425-700. The said post has been shown as a selection post, selection to which is required to be made by Group 'G' Departmental Promotion The rules do not provide for direct Committee. to the said post. recruitment & On the contrary, the method of recruitment indicated in the said rules is by

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promotion. It may be stated that the post of Upper Division Clerks in Army Medical Corps (Records) is a post in the 'lower formations'. In the said rules relevant for purposes of the present petition there is provision that Upper Division Clerks with five years regular service in the grade would be eligible. A true copy of the relevant extract of the said reules is being annexed as Annexure no.1 to this petition.

that the method of recruitment to the said posts, age limit, qualifications and other matters connected therewith shall be as specified in columns 5 to 13 of the schedule appended to the rules. It is relevant to state that in none of the said columns a quota for reservation is contemplated or provided for. On the contrary, as stated above, in column 11 thereof it has been laid down that all Upper Division Clerks with five years regular service in the grade would be eligible.

- 7. That the petitioners have put in more than five years of service in the grade of the Upper Division Clerks and were thus eligible to be considered for promotion to the next above post of Office Superintendent, Grade. II.
- 8. That due to sudden demise on 30.4.1978 of one

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Sri T.R.Bhatia who was working as Office Superintendent Gr. I, one vacancy occurred in the post of Office Superintendent. Another vacancy is scheduled to fall vacant on 31.10.1978 due to the retirement of Sri R.N.Takru on attaining the age of superannuation. It may be relevant to state that a further vacancy in the said post due to attainment of age of superannuation would occur on 1.11.1983 when one Sri N.D. Razzaq at present working as Office Superintendent would attain the age of superannuation.

9. That the petitioner no.1 w according to the date of birth recorded inthe service record would attain the age of superannuation on 1.7.1984, petitioner no.2 would attain the age of superannuation on 1.11.1984 and petitioner no.3 would attain the age of superannuation on 1.7.1985.

knowledge that a panel for promotion to the post of Office Superintendent Gr. II has been drawn up and only two persons were shown as having been empanelled. At serial no.1 of the panel the name of one Sri Satyapal has been shown while at serial no.2 the name of the opposite-party no.4 has been shown. The said Sri Satyapal, as stated in the earlier part of the petition, has already been promoted as Office Superintendent Gr. II in the vacancy caused due to the death of

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Sri T.R.Bhatia. The intimation about the panel finds place in a copy of a letter dated 32.8.1978 addressed to the Officer Incharge, Records Army Medical Corps and issued under the signatures of Deputy Director of Medical Services, Headquarters Central Command, Lucknow. A true copy of the said letter is being annexed as Annexure no.2 to this petition.

- 11. That the opposite-party no.4 belongs to the scheduled caste and his name has been placed on the panel proposited presumably on the basis of reservation quota made in favour of scheduled caste candidates to the extent of 15 per cent of the posts.
- of scheduled caste and scheduled tribe candidates in promption posts including C lass III posts is contained in Ministry of Home Affairs, Government of India's various office memorandums issued from time to time. In this context reference is being made to Ministry of Home Affairs Office memorandums no. 27/2/71-Estt(SCT) dated 27.11.1972, Office Memorandum no. 27/25/68-Estt. (SCT) dated 25.3.1970 and Office Memorandum no. 1/12/67-Estt (C) dated 11.7.1968 . It may be stated that reservation to the extent of 12½ per cent of vacancies was provided for in Office Memorandum dated 11.7.1968 for scheduled caste candidates

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The said percentage was increased to 15 per cent by Office Memorandum dated 25.3.1970.

The petitioners respectfully submit that the said Office Memorandums are mere executive orders and have not been issued in exercise of any statutory power.

13. That by Ministry of Home Affairs Office Memorandum no. 1/12/67-Estt (C) dated 11.7.1968
two different methods for have been laid down in respect of promotion by selection to Class I and Class II posts inthe first place and to Class III and Class IV posts in the second place. While in the matter of promotion by selection to Class I and Class II posts it has been laid down that Scheduled Caste candidates who fall within the zone of consideration alone would be considered, in respect of selection to Class III and Class IV posts it has been laid down that Sécheduled Caste candidates would be adjudged separately even if they do not fall within the normal zone of consideration.

14. That as indicated above though in the rules framed in exercise of power under Article 309 of the Constitution of India the field of eligibility for the next above post of Office Superintendent Gr. II extends to all Upper Division Clerks who have put in five years of service in the grade, yet because of the aforementioned administrative orders

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the field of eligibility is curtailed and in fact results in non-consideration of the case for promotion of all general candidates who fall within the normal zone of consideration. In the instant case, as shown above, in the recruitment year 1977-78 two vacancies in the post of Office Superintendent Gr. II have occurred . All the said 22 Upper Division lerks who are senior to opposite-party no.4, besides other Upper Division Clerks shown as junior to the opposite-party no.4, would be eligible for consideration. Only one post being assigned for the general candidates, the case for promotion of 21 general candidates has not been considered and the case for promotion of opposite-party no.4 who is very much junior to the said 22 persons including the petitioners has been considered.

discernable in providing for two different methods for making selection to promotion posts in respect of Class I and Class II on the one hand and Class III and Class IV posts onthe other.

The petitioners respectfully submit that if the criteria provided for in respect of selection to Class I and Class II posts is adopted in respect of Class III and Class IV posts, there being no reasonable differential, the opposite-party no.4's

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case for promotion could not have been considered .

drawn up for purposes of filling up the vacancies reserved in favour of Scheduled Caste and Scheduled Tribe candidates is available with the opposite-parties nos. 1 to 3. On the basis of the information available with the petitioners they verily believe that the second vacancy which is scheduled to occur on 31.10.1978 consequent to the attainment of the age of superannuation by Sri R.N. Takru is not a reserved point vacancy according to the said roster.

having no other equally effective and speedy alternative remedy the petitioners seek to prefer this petition to impugn the place of opposite-party no.4 in the panel for the post of Office A.M.C. Records Lucknow Superintendent Gr. II/ as intimated by means of letter dated 31.8.1978 annexure 2 to the writ petition and sets forth the following, amongst, others,

GROUNDS

(a) Because the provisions laying down reservation in favour of scheduled caste candidates being contained in administrative orders cannot legally supersede or run counter to the provisions in the rules framed in exercise of power under proviso

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to Article 309 of the Constitution of India.

- (b) Because all the provisions contained in the impugned Ministry of Home Affairs Office

 Memorandums by which it has been provided that in respect of promotion to selections posts in Class III scheduled caste candidates who do not fall within the normal zone of consideration would still be liable to be considered separately run counter to the provisions in the statutory rules laying down the field of eligibility to the extent of all Upper Division Clerks who have put infive years of service and in effect restricts the field of eligibility and as such, the provisions in the said administrative orders are ultra vires the provisions of the said rules.
- (c) Because the adoption of two different methods with regard to consideration of scheduled caste candidates as against Class I and Class II posts on the one hand / and Class IV posts onthe other is clearly discriminatory and there being no reasonable nexus or differentia with the object to be achieved, the same are discriminatory and violative of Articles 14 and 16 of the Constitution of India.
- (d) Because the reservation in favour of scheduled caste candidates and scheduled tribe candidates as made in the impugned Ministry of Home Affairs

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Office Memorandum have not taken into consideration the requirements of Article 335 of the Constitution of India and as such are liable to be struck down.

(e) Because the vacancy scheduled to occur on 31.10.1978 being not a vacancy reserved for scheduled caste candidates, according to the point in the roster maintained for filling up reserved vacancies, the placing of the opposite-party no.4 inthe panel for purposes of promotion against the said vacancy is wholly illegal and inoperative.

Wherefore, it is respectfully prayed that (i)
this Hon'ble Court be pleased/to/call upon the opposite-parties 1 to 3 to produce the original of ministry of Home Affairs Office Memorandum nos.
1/12/67-Estt.(C) dated 11.7.1968, No. 27/25/68-Estt.
(SCT) dated 25.3.1970 and no. 27/2/71-Estt(SCT) dated 27.11.1972 and quash the sameby a writ of certiorari or a writ, order or direction in the nature of certiorari;

(ii) issue a writ of certiorari or a writ, order or direction in the nature of certiorari to quash the panel for promotion to the post of Office Superintendent Grade II as intimated by letter dated 31.8.1978 contained in annexure no.2 to the writ petition.

(iii) issue a writ of mandamus or a writ, or order

for

or direction in the nature of certiorari commanding the opposite-parties nos. 1 to 3 to fill the vacancies inthe post of Office Superintendent Gr. II inthe light of the observations of this Hon'ble Court and in accordance with law.

(iv) issue such other writ, direction or order, including an order as to costs which in the circumstances of the case this Hon'ble Court may deem just and proper.

(B.C.Saksena)
Advocate
Counsel for the petitioner

Dated Lucknow 25.10.1978

3.

}

Inthe Hon' ble High Court of Judicature at Allahabad. (Lucknow Bench) Lucknow



Affidavit

in

Petition under Article 226 of the Constitution

Writ Petition No. of 1978

Kripal Singh and others

-- Petitioners

varsus

Union of India and others

--Opp-parties

I, Kripal Singh, aged about 52 years, son of late . Hukum Singh, resident of Hukum Nivas. Bahadur Khera, Singarnagar, Lucknow-5, do hereby solemnly take oath and affirm as under:-

- 1. That the deponent is the petitioner no.1 in the above-noted writ petition and is fully acquainted with the facts of the case.
- That the contents of paras 1 to 16 of the accompanying petition are true to my own knowledge.
- 3. That annexures 1 and 2 have been compared and are certified to be true copies.

Dated Lucknow

25.10.1978



I, the deponent named above do hereby verify that the contents of paras 1 to 3 of the accompanying petition are true to my own knowledge. No part of it is false and nothing material has beenconcealed; so help me God.

Dated Lucknow 25.10.1978

I identify the deponent who has signed in

my presence. C. S. Snivarlais

(Clerk to Sri B.C. Saksena, Advocate)

Solemnly affirmed before me on at 9.10

A.M. P.M. by Compal Since the deponent who is identified by Sri G. S. Marton clerk to Sri B. C. Saksen

Advocate, High Court, Allahabad. I have satisfied myself by examining thedeponent that he understands the contents of the affidavit which has been read out and explained by me.



3

* 1

X/20

In the Hon' ble High Court of Judicature at Allahabad: Lucknow Bench: Lucknow.

Writ Petition No._____of 1978

Kripal Singh......Petitioner.

Union of India and others Opposite - Parties.

Annexure No. 1

TO BE PUBLISHED IN PART I 2 SECTION 4 SUB SECTION I OF THE GAZETTE OF INDIA

Ministry of Defence New Delhi, the 25 June, 1977.

Notification

S.R.O. 235. In exercise of the powers conferred by the provision to Article 309 of the Constitution, and in supersession of the Ministry of Defence (Class III posts) Recruitment Rules, 1969, in so far as they apply to the post of Office Superintendent in the lower formations in the Defence Services, and the Military Engineer Services (Non-Industrial Class III and Class IV posts) Recruitment Rules, 1971, in so far as they apply to the post of Office Superintendent (Ordinary Grade), the President hereby makes the following rules for the Group 'C' posts of Office Superintendent Grade I and Office Superintendent Grade II in the lower formations of the Ministry of Defence, namely:-

1. Short title and commencement :-

(i) These rules may be called the Ministry of
Defence Group 'C (Office Superintendent
Grade I and Officer Superintendent Grade II
Posts) Recruitment Rules, 1977.

Sollo

Kujad En



(ii) They shall come into force on the date of their publication in the Official Gazette.

2. Application:-

These rules shall apply to the posts specified in Column I of the Schedule annexed hereto.

3. Number of posts, classifications and scales of pay:
The number of the said posts, their classification and the scales of pay attached thereto, shall be as specified in columns 2 to 4 of the said Schedule.

4. Method of Recruitment. Age limit and other qualifications:-

The method of recruitment to the said posts, age limit, qualifications and other matters connected therewith shall be as specified in columns 5 to 13 of the Schedule aforesaid.

5. Disqualification - No person,

- (a) who has entered into or contracted a marriage with a person having a spouse living, or
- (b) who having a spouse living, has entered into or contracted a marriage with any person shall be eligible for appointment to any of the said post. Provided that the Central Government may, if satisfied that such marriage is permitted permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, except any person from the operation of this rule.

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6. Power to Ra Relax:

Where the Central Government is of opinion that it is necessary or expedient so to do, it may, by order, and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons or posts.

7. Saving:-

Nothing in these rules shall affect reservations and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

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Feriod of if any.	
Whether ade and tional tional case of the	
Educational and other qualifica- required for direct recruits.	
Limit direct recruits	
Whether selection post or non selection post.	
Scale of Pay	
Classifi- cation	
Name of No of Posts	

9	Not appli- cable.
Ç	S S
4	2007 0004 0004
1	Ofvillans in Defence R Services 5 Group G 5 Non- Gazetted Winis- terial
2	1516
	Office Superin- tendent Grade II.

Two years.

Not applicable

Not applicable

Show I what

Continued:

Method of

rectt.

whether by
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rectt. or

by promotion

or transfer

and percentage of the

vacancies

to be filled

by various

methods.

If case of recruitment by promotion, transfer grades from which promotion to be made.

If a DPC exists, what is its composition.

dircumstances in which UPSC is to be consulted in making recruitment.

By promotion I. For the

I. For the MixC Die s lower formations Technical Assistant failing which: Upper Division Clerks (50%) and Stenographer Grade III (50%) with 5 years' regular service in the grade respectively.

Group £ 'G' Departmental Promotion Committee consisting of.

(i) Applinting authority of his nominee-Chairman.

Not applicable

(ii) Senior Administrative Officer/Establishment Officer concerned.

(iii) Civilian Gazetted
Officer/Commissioned
Officer of an unconnected
department.

II. For MES/CME/Engineer Cantres

(a) 90% from Upper Division Clerks with 5 years' service in the grade. (b) 10% from Stencgraphers with 7 years' regular service and who have not opted for P.As cadre.

III. For the other lower formations:

Upper Division Clerks with 5 years' regular service in the grade.

K-LA Se Note: Item III will apply only to the services not covered by items I and II above.

In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

Writ Petition No.

of 1978

Kripal Singh and others

-Petitioners

Versus

Union of India and others

-Opp-parties

Annexure no. 2

Telephone no. 335

Headquarters Central Command Lucknow 31.8.1978

336401/3/M 3 (B)

CIC Records AMC

WELFARE - CIVILIANS

- 1. Refer to your letter no. 702213/LA/3 dated 04 Aug 78.
- 2. The under-mentioned UDCs of your office are at present on the panel for promotion to the post of Office Superintendent:-
- (a) Shri Satya Pal

Since Promoted

(b) Shri Chander Pal (SC)

Aurth: Army HR Letter no. 33550/11/DMS 3(B) dated 24 Aug 78)

Sd. xxx

(BP Sahay

Col. ADMSE

Deputy Director of Medical Services

Copy to:

Commandant, AMC Centre and School.

Kynson

True copy

ORDER SHEET

		No. 25/1 of 1978	1/3/
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		Standing Coursel	
		at this court	
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH 23-A, Thornhill Road, Allahabad- 211001

No. CAT/Alld/Jud/

Dated the & 9

Knfal Lingh & Other pplicant's

Union al India & Milk Respondent's

án B. C. Saxema, Harocate High court Luckenow. For afflicant Luckmon.

Whereas the marginally noted cases has been transferred by High Count-CKO under the provision of the Administrative Tribunal Act (No. 13of 1985) and registered in this Tribunal as above.

Writ Petition No. 251 Court of dated. of Order dated -----passed by in ---

The Tribunal has fixed date of 25-3-1988. The hearing of the matter.

If no appearance is made on your behalf by your some one duly authorised to to Act and pled on your behalf

the matter will be heard and decided in your absence .

Given under my hand seal of the Tribunal this day of _______18/3 1988 .

(8%) Zs 0/1

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CEITRAL ADMINISTRATIVE TRIBUNAL (ALLAHABAD BENCH) (ALLAHABAD) 23-A. Thornhill Road. Allahabad. No. CAT/ALLD. Rog-No. (T) 198 DATED APPLICANT
Unide Sylvandra and other (Defence) 1. Kaland Singh 2. S. Sur bachan Singh 3 ved Brakesh To Towari, 4. Shyamje Verma, 5. Deoillaraen Tripathi Hrough Soi B. C. Savena, Advocate, High Court Lucknow. 2. Union of India Krough Secretary Ministry of Defence &
by————————————————————————————————————
Writ Petition No. Hy hour of 19 The Tribunal has fixed the date of
3) Chandrafal, U.D.C. Record office, Army Medic Coops, Luck now.

CENTRAL ADMINISTRATIVE TRIBUNAL

	(ALLAHABAD BEA (ALLAHABAD 23-A, Thornhill Road,)	25/9/
	No.CAT/ALLD. Reg-No. 321 (T)		DATED
	Kribal Singhe 4 other		APPLICANT
	VERSUS		PACRES PONDENTS
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13	WHEREASthe merginally no by High Court Live un Administrative Tribunal Act (No. 130f	oted case has der the Provi	s been transferred isions of the
	Tribunal as above,		
	of the Court of the order dated arising out of the order dated passed by in act an plead on your behalf, the decided in your absence.	late of	appearence is made f by yourself, or by someone do to heared and
*	this 3/9/87 dat of	-198	of the Tribunal
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No . CAT/ALLD .

IN HHECENTRAL ADMINISTRATIVE TRIBUNAL. (ALLAHABAD BENCH)

23-A Thornhill Road, Allahabad-211001.

Transfer Application No. 321 of 198) (T) KriPal Singh 2 4 athen

Union a Jadia 2 others.

Si B. C. Savena, Advocate High Court Lucknow. Luckan ow.

for afflicent.

High buy WHERAS the marginally noted case has been transfer ----under the provisions of the Administrative Tribuna 1 Act(No.13of 1985) and registered this Tribunal as above.

Writ Petition No. 2511 of 198 of the Court of High Court Lko. arising out of the order dated --

The Tribunal has fixed the date of 24-12-198 for the hearing of the matter. If no appearance i

made on your behalf by you someone duly authorised to

act and plad on your behalf, the matter will be heared and decided in your absence.

3 | R|8) Given under my hand seal of the



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IN THE CENTRAL ADMINISTRACINCUIT BENCH LUCKNOW ***** No.CAT/CB/LKO/ 36	ATIVE TRIBUNAL, AT ALLAHABAD H, GANDHI BHAVAN OW Dated the
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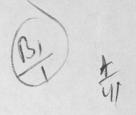
on your behalf the matter will be heard and decided in your absence.

Given under my hand and seal of the Tribunal day of 1933.

> For Deputy Registrar(J) Gentral Administrative Tribunal

dinesh/





अभिभाषक पत्र (वकालतनामा)

सेन्ट्रल एडिमिनिस्ट्रेटिव ट्रिबुनल, एडिशनल बेंच, इलाहाबाद

अपीलान्ट /
रेस्पान्डेन्ट

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उपरोक्त प्रकरण (मुकदमा) में मैं अपना पक्ष समर्थन हेतु

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सीनियर स्टैंडिंग कौंसिल

४, खिडिल रोडं, जान टाउन, इलाहाबाद

को नाम्नी नाम्वतः शुल्क (मेहनताना) नियत करके अपना/हमारा अभिभाषक (वकील) नियुक्त करता हूँ करते हैं और यह स्वीकार करता हूँ कि उक्त सज्जन हमारी ओर से वाद-पत्न (अर्जीदावा), प्रतिवाद-पत्न (बयान तहरीरी), बाद स्वीकार करते हैं कि उक्त सज्जन हमारी ओर से वाद-पत्न (अर्जीदावा), प्रतिवाद-पत्न (बयान तहरीरी), बाद स्वीकार पत्न, विवाद पत्न, पुनरवलोकन एवं पुनिर्णय प्रार्थना-पत्न (दरख्वास्त), शापिथ्यक कथन (हलफनामा), प्रवर्तन-पत्न (दरख्वास्त इजराय), मुजबात अपील, निगरानी इत्यादि हर प्रकार के अन्य प्रार्थना पत्नादि एवं लेखादि की प्रतिलिपियाँ अपने हस्नाक्षर करके न्यायालय में प्रस्तुत करें अथवा किसी पत्न पर आवश्यकतानुसार शापिथ्यक पृष्टीकरण करें और आवश्यक सवाल जवाब करें और लेखादि की प्रतिलिपियाँ एवं हमारे प्राप्य धन को अपने हस्ताक्षरी पावती देकर प्राप्त करें, हमारी ओर से किसी को मध्यस्थ तथा साक्षी (गवाह) माने और उत्तसे सम्बन्धित प्रार्थना-पत्न प्रस्तुत करें तथा उसका समर्थन करें तथा तसदीक करें, बाद-पत्न उठावें छोड़ें अथवा समझौता करें तथा सुलहनामा दाखिल करें तथा उसके सम्बन्ध में प्रार्थना-पत्न दाखिल करके उनका समर्थन करें अर्थात् प्रकरण से सम्बन्ध रखने वाली कुल कार्यवाही डिग्नी के भर पाई होने के समय तक स्वतः या संयुक्त करें। आवश्यकता होने पर किसी अन्य वकील महोदय को वकील करें।

उक्त सभी कार्यवाही जो उक्त सज्जन करेंगे प्रत्येक दशा में अपने किये की भांति $\frac{EH}{H}$ सर्वथा स्वीकार $\frac{H}{H}$ कानूनी होगी। अगर $\frac{H}{E}$ निश्चित शुल्क तथा विशेष शुल्क आखिरी वहस के वक्त उक्त सज्जन को न दूँ/दें तो उनको अधिकार होगा कि वह हमारी ओर से मुकदमा की पैरवी न करें। उपरोक्त दशा में उक्त सज्जन का कोई उत्तरदायित्व न रहेगा।

अतएव यह अभिभाषक पत्र लिख दिया कि प्रमाण रूप से समय पर काम आये।

तिथि

माह

सं



दीवानी विमाग

हाईकोर्ट, इलाहाबाद

(अध्याय १२, नियम १ और ७)

प्रकीणँक (मुतफरिक) प्रार्थना-पत्र सं • सन् १९७८ ई •
Koipal Singh Lothers
Kripal Singh Lolhers
प्रार्थी
Le néon of India d'allers
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cateroote pay "I rossen woo keing as
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प्रत्यार्थी के नाम
चूं कि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपयुक्त मुकद्देम के सम्बन्ध में
के लिये प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि आप दिनाँक
माह सन् १९ को या उससे पहले उपस्थित होकर कारण बतलायें
कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय । उक्त-प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार
विज्ञाप्ति किसी और दिन होगी ।
विदित हो कि यदि आप ऊपर लिखे दिनाँक पर या उससे पहले स्वयं अथवा किसी एडबोकेट या
ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हो, उपस्थित न होंगे तो उस
प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।
प्रार्थना-पत्र और प्रार्थि द्वारा दिये गये शाय-पत्र की एक-एक प्रतिलिपि इसी के साथ लगी है ।
मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक मास इब् १९
को जारी किया गया

डिप्टी रिजस्ट्रार इलाहाबाद/लखनऊ

सूचना—इस न्यायालय को १९५२ की नियमावली के अध्याय ३७, नियम २ के अर्ध न प्राप्त तलबाना मिल गया।

तलवाना पाने वाले क्लक के हस्ताक्षर

(विकेय आकार-पत्र) मूल्य प्रति कापी ०५ नया पैसा

day 1/2

Pava Puri, Alamnagh, Lucknow

Applicants

Versus

-2-

- 1. The Union of India through the Secretary, Ministry of Defence, Government of India, New Delhi
- 2. The Director of Medical Services, Army Headquarters Defence Headquarters Post Office, New Delhi.
- 3. The Officer Incharges, Records, Army Medical Corps, Lucknow- 2
- 4. Chandrapal, aged about 39 years, at present working as Upper Division Clerk, Record Office, Army Medical Corps, Lucknow

Opp-parties

This application on behalf of the applicant above-named most respectfully showeth:-

That on the basis of the facts stated and grounds raised in the accompanying writ petition the applicant pray that this Hon'ble Court be pleased

(i) to issue an interim order staying the operation of the panel as contained in annexure no.3 for the post of Office SuperintendentGr. II in so far as it concerns opposite-party no.4 and restrain opposite-parties nos. 1 to 3 from acting infurtherance of the said panel during the pendency of the writ petition.

(ii) to pass such other order as in the circumstances of the case this Hon'ble Court may deem just and proper.

Dated Lucknow 25.10.1978

(B.C.Saksena)
Counsel for the applicants

310 Alababad & Hing	at Lindicature at
de the Court of	as ancionar.
9/	W.P. No 2511 978
COURT AND A COURT	1c.f.85/- 1511-7)
Sre Kripal Single	Appellant Applicant Plaintiff Complainant
	VERSUS
Union of India and	Respondent OppositeParty Respondent Accused
Original Suit First 2nd Civil Appeal Civil Case	W.P. No. 2511 1970
Fixed for	197
In the above mentioned Case Appeal I appear	for the Respondent No 1,2 and 3
having been instructed by Union of &	India and Respondent to appear
and plead on their	behalf
LUCKNOW Detect 12 - 11 - 2 S	Achish of Drivede
Dated 13-11-75	Counsel for
	Ashish N. Trivedi Advocate